

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 47/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the PPAs executed between the Petitioner and the Respondents for seeking approval of Safeguard Duty as an event under 'Change in Law'.

Petitioner : Avaada Clean Energy Private Limited (ACEPL)

Respondents : Ordnance Factory Board and Anr.

Date of Hearing : 17.7.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Parties present : Shri Ankur Sood, Advocate, ACEPL
Ms. Romila Mandal, Advocate, ACEPL
Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Poorva Saigal, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Shri Rajiv Srivastava, Advocate, Ord. Factory Board
Shri R. K. Singh, Ord. Factory Board

Record of Proceedings

Learned counsel for the Respondent, Ordnance Factory Board, requested for time to file additional submission. Request was allowed by the Commission.

2. The Commission directed the Respondent to file its additional submission on or before 30.7.2019 with an advance copy to the Petitioner who may file its response on or before 6.8.2019. The Commission directed that due date of filing the additional submission and response should be strictly complied with. No extension shall be granted on that account.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D.Pant)
Deputy Chief (Law)**

